GOVERNMENT OF INDIA MNISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA UNSTARRED QUESTION No. 703 TO BE ASWERED ON 17.12.2018

Compensation for conversion of dense forest for NH 26 in Lalitpur

703. SHRI SANJAY SNGH:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the area of forest land given to NHAI by forest department for non-forest use by converting the National Highway No. 26 in Lalitpur district into four lane along with the date of conversion;
- (b) the details of areas of non-forest land handed over by NHAI to forest department, as compensation along with the details and date thereof; and
- (c) if the non-forest land has not been handed over to the forest department by NHAI as compensation, the reasons therefor along with the action to be taken by Government against NHAI?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA)

(a) to (c) Final approval has been accorded on 18th June, 2009 for diversion of 47.71 ha. Forest land including 2.520 ha. deemed Forest Area for conversion of the National Highway No. 26 in Lalitpur District into four lane.

As per the concerned guidelines made under Forest (Conservation) Act, 1980, Government of India or any CPSU, as user agencies, are exempted from compensatory afforestation over equivalent non forest area. However, they have to raise compensatory afforestation over doubled the degraded forest area. Accordingly, NHAI has deposited required amount for compensatory afforestation over double degraded area and no non-forest area has been provided by NHAI.
